

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00293/2018

Dated Wednesday the 28th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

S.Y.Syed Ahmed,
S/o Syed Yacob,
at F-Block, S1 Geeva Enclave,
D.S.Nagar, Otteri Extn.,
Vandalur,
Chennai 600048.Applicant

By Advocate M/s. R. Malaichamy

Vs

- 1.Union of India rep by,
The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai 600002.
- 2.The Postmaster General,
Western Region (TN),
Coimbatore 641002.
- 3.The Superintendent of Post Offices,
Krishnagiri Division,
Krishnagiri 625001.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

- “i. To direct the respondents to grant MACP III to the applicant with all other attendant benefits, consequent to,
 - ii. direct the respondents to revise and fix the retirement service benefits of the applicant and thereby to pay the arrears of pay and allowances and retirement service benefits including pension to the applicant and
 - iii. To pass such further orders as this Hon'ble Tribunal may deem fit and proper.”
2. It is submitted that the applicant who retired on 30.06.2009 as a Postal Assistant made a representation for grant of 3rd MACP benefit which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to dispose of the representation within a time limit to be stipulated by this Tribunal.
3. Mr. K. Rajendran takes notice for the respondents and submits that if time is granted a detailed reply would be filed.
4. Be that as it may, keeping in view the limited relief sought by the learned counsel for applicant and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A1 representation of the applicant dated nil in

accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)
Member(A)
28.02.2018**

SKSI